

## **HARYANA VIDHAN SABHA**

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 4<sup>TH</sup> SEPTEMBER, 2015 AT 10.00 A.M. (FIRST SITTING).**

### **I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **II. ELECTION OF DEPUTY SPEAKER**

### **III. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to lay on the Table the Haryana Police (Amendment) Ordinance, 2015. (Haryana Ordinance No. 1 of 2015)
2.	A MINISTER	to lay on the Table the Haryana Value Added Tax (Second Amendment) Ordinance, 2015 (Haryana Ordinance No. 3 of 2015)
3.	A MINISTER	to lay on the Table the Haryana Registration and Regulation of Societies (Amendment) Ordinance, 2015 (Haryana Ordinance No. 4 of 2015)
4.	A MINISTER	to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance, 2015 (Haryana Ordinance No. 6 of 2015)
5.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.19/ST-1/H.A.6/2003/S.60/2015, dated the 23 <sup>rd</sup> July, 2015 regarding amendment in the Haryana Value Added Tax (Amendment) Rules, 2015, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
6.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.20/ST-1/H.A.6/2003/S.60/2015, dated the 19 <sup>th</sup> August, 2015 regarding amendment in the Haryana Value Added Tax (Second Amendment) Rules, 2015, as required under section 60 (4) of the Haryana Value Added Tax Act, 2003.
7.	A MINISTER	to lay on the Table the Grant Utilization Certificate and Audit Report of Chaudhary Charan Singh Haryana Agricultural University Hisar for the year 2012-13, as required under section 34 (5) of the Haryana and Punjab Agricultural Universities Act, 1970.
8.	A MINISTER	to lay on the Table the Audit Report and Annual Accounts of Haryana State Agricultural Marketing Board, Panchkula for the year 2012-2013, as required under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
9.	A MINISTER	to lay on the Table the 17 <sup>th</sup> Annual Report of Haryana Power Generation Corporation Limited, Panchkula for the year 2013-2014, as required under section 619-A (3) (b) of the Companies Act, 1956.
10.	A MINISTER	to lay on the Table the 40 <sup>th</sup> Annual Report of Haryana Seeds Development Corporation Limited Panchkula for the year 2013-2014, as required under section 619-A (3) (b) of the Companies Act, 1956.
11.	A MINISTER	to lay on the Table the 44 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation for the year 2010-11, as required under section 31(11) of the Warehousing Corporation Act, 1962.
12.	A MINISTER	to lay on the Table the 45 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation for the year 2011-12, as required under section 31(11) of the Warehousing Corporation Act, 1962.
13.	A MINISTER	to lay on the Table the 46 <sup>th</sup> Annual Report of Haryana State Warehousing Corporation for the year 2012-13, as required under section 31(11) of the Warehousing Corporation Act, 1962.
14.	A MINISTER	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2012-2013, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.
15.	A MINISTER	to lay on the Table the Annual Report-2014-2015 (1.4.2014 to 31.3.2015) of Lokayukta, Haryana, as required under section 17 (4) of the Haryana Lokayukta Act, 2002.
16.	A MINISTER	to lay on the Table the Third and Fourth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.11.2007 to 31.12.2008) and (1.1.2009 to 31.12.2009), as required under section 25 (4) of the RTI Act, 2005.

17.	A MINISTER	to lay on the Table the Fifth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2010 to 31.12.2010), as required under section 25 (4) of the RTI Act, 2005.
18.	A MINISTER	to lay on the Table the 43 <sup>rd</sup> Annual Report of Haryana Public Service Commission during the period 1.4.2008 to 31.3.2009 (2008-2009), as required under Article 323 (2) of the Constitution of India.
19.	A MINISTER	to lay on the Table the 44 <sup>th</sup> Annual Report of Haryana Public Service Commission during the period 1.4.2009 to 31.3.2010 (2009-2010), as required under Article 323 (2) of the Constitution of India.
20.	A MINISTER	to lay on the Table the Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2013-2014, as required under section 619-A (3) (b) of the Companies Act, 1956.
21.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2013-2014, as required under sections 104 (4) and 105 (2) of the Electricity Act, 2003.
22.	A MINISTER	to lay on the Table the Final Report and Action Taken Report alongwith Memorandum in incidents of violence in Village Haud Chillar (Rewari District) (1984 Anti-Sikh Riots), dated 27.3.2015 submitted by Justice T.P. Garg, Commission of Inquiry, as required under section 3 (4) of the Commission of Inquiry Act, 1952.
23.	A MINISTER	to lay on the Table the Inquiry Report alongwith Memorandum into violence in Village Mirchpur, District Hisar, dated 21.4.2010 submitted by Justice Iqbal Singh (Retd.), Commission of Inquiry, as required under section 3 (4) of the Commission of Inquiry Act, 1952.
24.	A MINISTER	to lay on the Table the Inquiry Report alongwith Memorandum into violence in Mini Secretariat, Rewari on 16.7.2012 and in Village Asalwas, Rewari on 22.7.2012 against Land Acquisition by HSIIDC for approval submitted by Justice Iqbal Singh (Retd.), Commission of Inquiry, as required under section 3 (4) of the Commission of Inquiry Act, 1952.
25.	FINANACE MINISTER	to lay on the Table the Annual Technical Inspection Report on Panchayati Raj Institutions & Urban Local Bodies for the year 2013-14 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India
26.	FINANACE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Public Sector Undertakings (Economic and Social Sectors) for the year ended 31 <sup>st</sup> March, 2014 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

**IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2015-2016 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.**

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2015-2016.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2015-2016.

**V. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) 2015-2016.**

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding ` <u>15,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 2- Governor and Council of Ministers.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 1-3
Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding ` <u>2,97,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 3- General Administration.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 4-12
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ` <u>393,60,11,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 4- Revenue.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 13-16
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ` <u>2,98, 00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 5-Excise and Taxation.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 17-20
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ` <u>63,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 7- Planning and Statistics.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 23-26
Demand No. 9	A MINISTER	to move that a Supplementary sum not exceeding ` <u>159,90,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 9- Education.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 27-30

Demand No. 10	A MINISTER	to move that a Supplementary sum not exceeding ` <u>9,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 10- Technical Education.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 31-32
Demand No. 11	A MINISTER	to move that a Supplementary sum not exceeding ` <u>50,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 11- Sports and Youth Welfare.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 33-34
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ` <u>47,73,63,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 13- Health.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 35-38
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ` <u>1048,62,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 15- Local Government.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 39-44
Demand No. 16	A MINISTER	to move that a Supplementary sum not exceeding ` <u>47,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 16- Labour.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 45-48
Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding ` <u>8,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 18- Industrial Training.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 49-50

Demand No.19	A MINISTER	to move that a supplementary sum not exceeding ` <b><u>141,19,12,000/</u></b> for Revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 19- Welfare of SCs and BCs.</u></b>	Supplementary Estimates (First Instalment) 2015-2016 Pages 51-55
Demand No.20	A MINISTER	to move that a supplementary sum not exceeding ` <b><u>13,71,000/-</u></b> for revenue expenditure and ` <b><u>11,08,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 20- Social Security and Welfare.</u></b>	Supplementary Estimates (First Instalment) 2015-2016 Pages 56-59
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding ` <b><u>9,19,00,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 21- Women and Child Development.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 60-61
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ` <b><u>11,08,35,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 22- Welfare of Ex-servicemen.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 62-64
Demand No. 23	A MINISTER	to move that a supplementary sum not exceeding ` <b><u>56,00,01,000/-</u></b> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March,2016 in respect of <b><u>Demand No. 23- Food and Supplies.</u></b>	Supplementary Estimates (First Instalment) 2015-2016 Pages 65-67
Demand No. 24	A MINISTER	to move that a Supplementary sum not exceeding ` <b><u>50,00,00,000/-</u></b> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 24- Irrigation.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 68-69

Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding ` <u>145,50,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 27-Agriculture.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 70-72
Demand No. 28	A MINISTER	to move that a Supplementary sum not exceeding ` <u>32,96,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 28- Animal Husbandry and Dairy Development.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 73-76
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ` <u>1,64,10,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 30- Forest and Wild Life.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 77-78
Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ` <u>1,93,78,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 32- Rural and Community Development).</u></b>	Supplementary Estimates (First Instalment) 2015-2016 Pages 79-80
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding ` <u>100,02,00,000/-</u> for revenue expenditure and ` <u>50,00,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 33- Co-operation.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 81-85
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding ` <u>12,22,50,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 37- Elections</u></b>	Supplementary Estimates (First Instalment) 2015-2016 Pages 86-89

Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ` <u>168,58,08,000/-</u> for revenue expenditure and ` <u>124,89,59,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 38- Public Health and Water Supply.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 90-98
Demand No.40	A MINISTER	to move that a Supplementary sum not exceeding ` <u>609,26,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 40- Energy &amp; Power.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 99-101
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding ` <u>22,20,43,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 42- Administration of Justice.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 102-106
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding ` <u>7,00,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 43- Prisons.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 107-110
Demand No.45	A MINISTER	to move that a Supplementary sum not exceeding ` <u>187,00,00,000/</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2016 in respect of <b><u>Demand No. 45- Loans and Advances by State Government.</u></b>	Supplementary Estimates (First Instalment) 2015-2016  Pages 111-112

CHANDIGARH:  
THE 3<sup>RD</sup> SEPTEMBER, 2015.

RAJENDER KUMAR NANDAL,  
SECRETARY.